

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22.

C.P. (IB)/1127(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

Central Bank Of India Through
Resolution Professional Jitendra Palande
Vs
Shivaji Ramchandra Katke

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Prakhar Tandon, Ld. Counsel for the Financial Creditor present.
2. At the time of preparing the order, the record shows that no notice was served to the Personal Guarantor. Hence, the matter is listed today for clarification.
3. Registry is directed to issue notice to the Respondent/Personal Guarantor indicating the next date of hearing and file proof of service. Counsel for the Respondent/Personal Guarantor is directed to file reply within a period of fifteen days after receipt of notice.
4. Hence, the present company petition is **de-reserved** and listed for further consideration on **12.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)